

8IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NOS.1308-1310/2015
PREMA KUMARI

APPELLANT(S)

VERSUS

M/S S.N. STEEL AND TRADERS AND ANR.

RESPONDENT(S)

O R D E R

Four weeksâ"! time is granted to learned counsel for the appellant to comply with Office Report dated 17.11.2016. In case of non-compliance, the appeals will stand dismissed without further reference to the Court. Any application for restoration shall be entertained only on payment of Rs.1000/- to the Supreme Court Legal Services Committee.

.....J.

[KURIAN JOSEPH]

NEW DELHI;

7 TH

DECEMBER, 2016

ITEM NO.7

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Civil Appeal No(s). 1308-1310/2015

PREMA KUMARI

Appellant(s)

VERSUS

M/S S.N. STEEL AND TRADERS AND ANR.

Respondent(s)

(Office report on default)

Date : 07/12/2016 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

[IN CHAMBERS]

For Appellant(s) Dr. Kailash Chand,Adv.

For Respondent(s) Mr. T. N. Singh,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Four weeksâ"! time is granted to learned counsel for the appellant to comply with Office Report dated 17.11.2016. In case of non-compliance, the appeals will stand dismissed without further reference to the Court. Any application for restoration shall be entertained only on payment of Rs.1000/- to the Supreme Court Legal Services Committee.

(SWETA DHYANI)

(SUMAN JAIN)

SR.P.A

COURT MASTER

(Signed order is placed on the file)